

ITEM NO.36

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 1761/2023

(Arising out of impugned final judgment and order dated 05-12-2022 in CRMWP No. 18652/2022 passed by the High Court of Judicature at Allahabad)

DANISH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.26418/2023-EXEMPTION FROM FILING O.T. and IA No.26417/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Ms. Preetika Dwivedi, AOR
Mr. Abhisek Mohanty, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Sr. Adv/A.A.G.
Mr. Rajat Singh, AOR
Ms. Shweta Yadav, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Mr. Deepesh Singh, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The respondents will file copy of chargesheets in this Court alongwith the order(s) taking cognizance and summoning the accused/appellant.

The respondents may file counter affidavit/reply, enclosing

therewith relevant records of the authorities for invoking the provisions of the Uttar Pradesh Gangsters and Anti-Social Activities(Prevention) Act, 1986.

Liberty is granted to the respondents to file relevant portions of the Case Diary of the cases registered against the petitioner.

The interim order passed by this Court is confirmed.

Re-list the appeal in usual course.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR